

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 545 of 2011

[Arising out of Order-in-Appeal No. 52/2010 dated 30.11.2010 passed by the Commissioner (Appeals-), Large Taxpayer Unit, Bangalore]

Praxair India Pvt Ltd

Praxair House, No. 8,
Ulsoor Road,
Bangalore 560042

.....Appellant

VERSUS

**Commissioner of C.E., S.T. &
Customs, Bangalore-LTU**

JSS Towers, 100 Feet Ring Road,
Banahankari III Stage,
Bangalore 560085

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. H. Jayathirtha, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21405/2023

DATE OF HEARING: 18.12.2023

DATE OF DECISION: 18.12.2023

PER D. M. MISRA

None present for the appellant. Notice was sent to the appellant's address, but returned as undelivered by the postal authority with the remark of "No Such Person". It is seen from the records that the matter has been adjourned on previous occasions

also i.e. on 29.08.2023, 29.09.2023, 30.10.2023, 24.11.2023 and is listed today i.e. 18.12.2023. On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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